

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1208 /ND/2019

In the matter of :

Luxe Enterprises

.. PETITIONER

Vs.

Flaura High Tech. Appliances Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 21.5.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor:

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and it is pointed by Ld. Counsel for the petitioner that at page-35, being the statement of accounts of the Corporate Debtor as reflected in the Books of Operational Creditor, points out the outstanding amount of Rs.10,52,224/- which is the principal amount being claimed in the petition. Perusal of the statement of accounts discloses that there have been credit vouchers given in relation to the goods returned as made by the Corporate Debtor. The said Bill numbers have not been reflected in the earlier portion of the statement of accounts in relation to the supply of goods of debit entries. Ld. Counsel for the petitioner represents that the same co-relates with page-100 to 104 on the debit side of the statement of accounts as produced.

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It is also represented that the goods returned have been reflected in E-Way Bill. Let the Invoices be co-related with the E- Way Bills as raised. It is brought to the notice of this Tribunal that reply has also been sent by the Corporate Debtor. Reply of the Corporate Debtor to any additional documents

Q

to be filed by the petitioner be also duly filed along with the affidavit within 7 days from today.

List on 03.7.2019.

- Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
21.5.2019